

ITEM NO.25

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18143/2022

(Arising out of impugned interim order dated 24-08-2022 in WPSB No. 355/2022 passed by the High Court of Uttarakhand at Nainital)

STATE OF UTTARAKHAND

Petitioner(s)

VERSUS

PAVITRA CHAUHAN & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and
IA No. 155037/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 155038/2022 - EXEMPTION FROM FILING O.T.)

Date : 04-11-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Tushar Mehta, SG
Ms. Vanshaja Shukla, AOR
Ms. Rachna Gandhi, Adv.
Mr. Sajal Singhai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified
copy of the impugned judgment and exemption from filing
official translation are allowed.

Issue notice.

Operation of the impugned order shall remain stayed,
until further orders.

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER